of the next financial year, i.e., March 31, 19c9. This additional assistance is being given at the special request of His Majesty's Government of Nepal and will be in addition to the schemes already approved under the Indian Cooperation Programme for the 5-year period ending in March, 1971.

Written Answers

tVISAS TO SOUTH AFRICA AND PORTUGAL FOR UNCTAD

- 871. SHRI BANKA BEHARY DAS: Will the PRIME MINISTER be pleased to state:
- (a) whether representatives of South Africa and Portugal have been given visas to enable them to attend the UNCTAD in New Delhi; and
- (b) if so, whether any participating country objected to giving of these visas?

THE PRIME MINISTER AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) Representatives from South Africa were granted visas for attending UNCTAD. Portugal did not participate in the Conference, and the question of granting visas to the Portuguese representatives did not arise.

(b) No. Sir.

12 Noon

PAPERSLAIDONTHETABLE

STATEMENT SHOWING REASONS FOR DELAY IN LAYING A NOTIFICATION ON THE TABLE

THE DEPUTY MINISTER IN THE DEFENCE MINISTRY OF (SHRI (M. R. KRISHNA): Sir, on behalf of Shri Mohd. Shafi Qureshi, I beg to lay on the Table a statement showing reasons for delay in laying the Minis try of Commerce Notification S. O. No. 576, dated the 7th February, 1968, publishing certain amendments in the Second Schedule to the Indian Tariff Act 1934 (leid on the Table on the 6th'March, 1968). placed in the Library. See No. LT-516/68.]

•{•Transferred from the 18th March, Ii

RECORD OF THE MEETINGS HELD BETWEENINDIA AND PAKISTAN re. DEMARCATION OF BOUNDARY DJ GUJARAT-WEST PAKISTAN SECTOR.

Questions

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): Sir, I beg to lay on the Table a copy of the record of the meetings held between the representatives of the Governments of India and Pakistan on March, 4, 5, and 6, 1968, at New Delhi, regarding the procedure for demarcation of the boundary between India and Pakistan in the Guiarat-West Pakistan Sector. [Placed in Library. See No. LT672/68.1

ALLOTMENT OF TIME FOR CON-SIDERATION OF THE APPRO-PRIATION (VOTE ON ACCOUNT) BILL. 1968, AND THE APPROPRIATION BILL, 1968

- MR. CHAIRMAN: I have to inform Members that under rule 186(2) of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted two hours for the completion of all stages involved in the consideration and return of the following Bills by the Rajya Sabha, including the consideration and passing of amendments, if any, to the Bills:
 - 1. The Aoprooriation (Vote Account) Bill, 1968.
 - 2. The Appropriation Bill. 1968.

MESSAGES FROM THE LOK SABHA

- I. MOTION re. EXTENSION OF THE TERM OF OFFICE OF MEMBERS OF THE COMMITTEE ON PUBLIC ACCOUNTS
- II. MOTION re. EXTENSION OF THE TERM OF OFFICE OF MEMBERS OF THE COMMITTEE ON PUBLIC UN-DERTAKINGS
- ni. The .Jammu and Kashmir Repre-SENTATION OF THE PEOOLE (SUP-PLEMENTARY BILL. 1968